

(c) If the answer to parts (a) and (b) above be in the affirmative, will Government state the reasons?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a) Yes.

(b) Yes.

(c) Reasons are (a) (i) To cover the cost of the supervisory organisation on a "no profit, no loss" basis and (ii) to provide certain other facilities such as free medical treatment and free supply of buckles and badges

(b) Apart from making for uniformity of practice, the scheme will be in the interests of the licensed porters themselves and also result in improved service to the travelling public.

MINIMUM WAGES ACT

***433. Shri Ramananda Das:** (a) Will the Minister of Labour be pleased to state how many infringements of the nature of short payment and non-payment for the weekly holidays under the Minimum Wages Act have been detected by the Chief Labour Commissioner's Organisations in respect of the workers employed in the "Scheduled Employment" directly by the Indian Railways and through their contractors during the year ending in July, 1953?

(b) How many prosecutions have been made under Section 22 of the Minimum Wages Act so far and with what results?

(c) What further action has been proposed by Government to enforce rigidly the provisions of the Minimum Wages Act in the light of the experience gained so far?

The Minister of Labour (Shri V. V. Giri): (a) The Chief Labour Commissioner's Organisation has detected 9 cases of short payment in Departmental establishments and 92 cases in contractors' establishments. The cases in respect of non-payment for weekly holidays have been 21 in Departmental establishments and 53 in contractors' establishments.

(b) One. This was subsequently withdrawn and compounded out of Court as desired by the parties.

(c) Instructions have been issued to the inspection staff to pay particular attention to this matter. All the Ministries of the Government of India employing industrial labour have also been requested to extend the fullest co-operation to the inspecting officers and to ensure the proper implementation of the Act and the Rules both in regard to the departmental establishments as well as contractors' establishments.

POSTS AND TELEGRAPHS OFFICES IN RAJASTHAN

***434. Shri Karni Singhji:** Will the Minister of Communications be pleased to refer to the reply given to unstarred question No. 105 asked on the 14th November, 1952 and state:

(a) the number of Posts and Telegraphs Offices opened in Rajasthan during the year 1952-53; and

(b) how many new Posts and Telegraphs Offices are proposed to be opened in Rajasthan during the year 1953-54?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Post Offices

{	Rural	48
}	Urban	3

Telegraph Offices 6

(b) The target for 1953-54 is 330 Post Offices and 9 telegraph offices.

NAME BOARDS AT RAILWAY STATIONS

***435. Shri R. N. S. Deo:** Will the Minister of Railways be pleased to state:

(a) the policy of Government in regard to languages used in the name boards of Railway stations; and

(b) the reasons for removal of Oriya from the name-boards of some Railway stations in Singhbhum District in Bihar, on the Eastern Railway, particularly in the ex-States of Seraikella and Kharsawan?